

**FORM G**  
**INVITATION FOR EXPRESSION OF INTEREST FOR**  
**ODICEA DISTRIBUTION TECHNOLOGIES PRIVATE LIMITED**  
**(DEALING IN OTHER NON-STORE RETAIL SALE [ INCLUDING NETWORK MARKETING ])**  
**(Under sub-regulation (1) of regulation 36A of the Insolvency and Bankruptcy Board of**  
**India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)**

SL.	RELEVANT PARTICULARS	
1.	Name of the Corporate Debtor along with PAN & CIN/ LLP No.	<i>Odicea Distribution Technologies Private Limited</i> PAN No. AACCO8394A CIN No – U52599DL2018PTC343068
2.	Address of the Registered Office	45-A, Flat B-2, First Floor, Begumpur, Malviya Nagar, New Delhi - 110017, Delhi
3.	URL of website	The Company has no website
4.	Details of the place where the majority of fixed assets are located	Not Applicable
5.	Installed capacity of main products/ services	Not Applicable
6.	Quantity and value of main products/ services sold in the last financial year	CD is not operational since 2024
7.	Number of employees/workmen	No employees at present.
8.	Further details including last available financial statements (with schedules) of two years, lists of creditors are available at URL:	Last audited financials available for FY 2024 Other details can be obtained by e-mailing on <a href="mailto:cirp.odicea@gmail.com">cirp.odicea@gmail.com</a>
9.	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at URL :	The same can be availed by sending a request to <a href="mailto:cirp.odicea@gmail.com">cirp.odicea@gmail.com</a>
10.	Last date of receipt of expression of interest	Thursday, 18th June, 2026
11.	Date of issue of the provisional list of prospective resolution applicants	Tuesday, 23rd June, 2026
12.	Last date of submission of objections to the provisional list	Sunday, 28th June, 2026
13.	Date of issue of the final list of prospective resolution applicants	Tuesday, 30th June, 2026
14.	Date of issue of information memorandum, evaluation matrix, and request for resolution plans to prospective resolution applicants	Wednesday, 1st July, 2026
15.	Last date for submission of resolution plans	Friday, 31st July, 2026
16.	Process email id to submit Expression of Interest	<a href="mailto:cirp.odicea@gmail.com">cirp.odicea@gmail.com</a>
17.	Details of Corporate Debtor's registration as MSME	The Corporate Debtor is registered as MSME

**Dated :- 3<sup>rd</sup> June, 2026**  
**Place: Mumbai**

**For Odicea Distribution Technologies Private Limited**  
**Sd/-**

**KDRA Insolvency Professionals Private Limited**  
**Resolution Professional**

**Odicea Distribution Technologies Private Limited**  
 IBBI Registration No. IBBI/IPE-0059/PA-1/2022-23/50037  
 Correspondence Address of the Resolution Professional:  
 1601, Unicorn, Dattaji Salvi Marg, Andheri West, Mumbai – 400053  
 Registered Email - [irp@kdraip.com](mailto:irp@kdraip.com)  
 Correspondence email - [cirp.odicea@gmail.com](mailto:cirp.odicea@gmail.com)

**SMFG INDIA CREDIT COMPANY LIMITED**  
Corporate Office: 10th Floor, Office No. 101, 102 & 103, 2 North Avenue, Maker Maxity, Bandra Kurla Complex, Bandra (E), Mumbai - 400051

**PUBLIC NOTICE**

Notice is hereby given to the public at large that deceased co-borrower namely LATE ANIL TYAGI along with other Borrowers namely KANIKA TYAGI, (LEGAL HEIR - A) KANIKA TYAGI W/O ANIL TYAGI, B) OM PRAKASH TYAGI F/O ANIL TYAGI) had availed financial assistance of Rs. 24,27,661/- (RUPEES TWENTY FOUR LAKHS TWENTY SEVEN THOUSAND SIX HUNDRED SIXTY ONE ONLY) from SMFG India Credit Company Limited ("Secured Creditor") against immovable property bearing PROPERTY DESCRIPTION - PROPERTY DESCRIPTION - ALL THAT PIECE AND PARCEL OF PROPERTY BEING ONE RESIDENTIAL PLOT OF LAND AREA MEASURING 46.12 SQ. YDS. IE. 38.56 SQ. MTR., OUT OF KHASRA NO. 360, SITUATED IN THE AREA OF VILLAGE GHUKANA, LONI, TEHSIL AND DISTRICT GHAZIBAD, UTTAR PRADESH - 201003 BOUNDRIES : EAST : PLOT DIGER, WEST : PLOT DIGER, NORTH : PLOT DIGER, SOUTH : ROAD 15 FT. ("Secured Asset"). That, consequent to the defaults in repayment, the said loan account has been declared NPA and the SARFAESI proceedings will be initiated against the said Secured Asset. Meanwhile, the unfortunate demise of said Co-Borrower namely LATE ANIL TYAGI has come to the knowledge of Secured Creditor and despite several efforts of Secured Creditor, it has not been able to trace the identities of legal heirs of the said deceased Borrower.

Therefore by way of the present public notice, the legal heirs of the deceased co-borrower namely LATE ANIL TYAGI are hereby requested to intimate to the undersigned in writing about their identities with all necessary and supporting documents within 7 days from the date of publication hereof, failing which it shall be presumed that there are no legal heirs of the deceased borrower, whereupon Secured Creditor shall be at liberty to initiate proceedings in accordance with law including under the provisions of the SARFAESI Act, 2002 read with Security Interest (Enforcement) Rules, 2002 and enforce its security interest against the said Secured Asset which shall include taking possession of the said Secured Asset and thereafter effecting sale of the same to recover its outstanding dues. Authorized officer Rahul Singh & Mob: +919999155682

DATE : 03.06.2026  
PLACE : DELHI

Sd/- AUTHORIZED OFFICER  
SMFG India Credit Co. Ltd.

**FORM A**  
**PUBLIC ANNOUNCEMENT**  
(Regulation 14 of the Insolvency and Bankruptcy Code of India (Voluntary Liquidation Process) Regulations, 2017)  
FOR THE ATTENTION OF THE STAKEHOLDERS OF  
APL APOLLO MART LIMITED

**RELEVANT PARTICULARS**

1. Name of Corporate Person	APL Apollo Mart Limited
2. Date of Incorporation of Corporate Person	07.12.2021
3. Authority under which corporate person is incorporated/registered	Ministry of Corporate Affairs - ROC - Delhi
4. Corporate Identity Number / Limited Liability Identity Number of Corporate Person	U52590DL2021PLC390908
5. Address of the registered office and principal office (if any) of corporate person	H. no. 37, Ground Floor Hargovind Enclave, East Delhi, Delhi, India, 110092
6. Liquidation Commencement Date of Corporate Person	30th May, 2026
7. Name, Address, Email Address, Telephone Number and the registration number of the Liquidator	Mr. Amit Gupta Add: C-17, Vinay Nagar, Krishna Nagar, Lucknow, Uttar Pradesh - 226023 Email Id: amitgupta@gmail.com Contact No: 795799954 Reg No: IBB/IIPA-002/IP-N00021/2016-2017/10048
8. Last date for submission of claims and email id for correspondence	29th June, 2026, Email ID for correspondence: amitgupta@gmail.com

Notice is hereby given that the APL Apollo Mart Limited has commenced voluntary liquidation on 30th May, 2026.

The stakeholders of APL Apollo Mart Limited are hereby called upon to submit a proof of their claims, on or before 29th June, 2026, to the liquidator at the address mentioned above item 7.

The financial creditors shall submit their proof of claims by electronic means only. All other stakeholders may submit the proof of claims in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Sd/-  
Mr. Amit Gupta  
Liquidator  
APL Apollo Mart Limited  
Date: 03rd June, 2026  
IBBI/IIPA-002/IP-N00021/2016-2017/10048

**Form No. INC-26**  
[Pursuant to rule 30 of the Companies (Incorporation) Rules, 2014]  
Advertisement to be published in the newspaper for change of registered office of the company from the state of Delhi to the state of Karnataka

Before the Central Government  
Delhi Region

In the matter of sub-section (4) of Section 13 of Companies Act, 2013 and clause (a) of sub-rule (5) of rule 30 of the Companies (Incorporation) Rules, 2014.

**AND**

In the matter of Fluence Bess India Private Limited having its registered office at Level-5, Caddie Commercial Tower Aerocity, IGI Airport, New Delhi, Delhi, India, 110037, Petitioner

Notice is hereby given to the General Public that the company proposes to make application to the Central Government under section 13 of the Companies Act, 2013 seeking confirmation of alteration of the Memorandum of Association of the Company for shifting of registered office of the company in terms of the special resolution passed at the extra ordinary general meeting held on 07th February 2025 to enable the company to change its Registered Office from "State of Delhi" to "State of Karnataka".

Any person whose interest is likely to be affected by the proposed change of the registered office of the company may deliver either on the MCA-21 portal ([www.mca.gov.in](http://www.mca.gov.in)) by filing investor complaint form or cause to be delivered or send by registered post of his/her objections supported by an affidavit stating the nature of his/her interest and grounds of opposition to the Regional Director at the address B-2 Wing, 2nd Floor, Pt. Deendayal Antyodaya Bhawan, 2nd Floor, CGO Complex, New Delhi - 110003, within fourteen days of the date of publication of this notice with a copy of the applicant company at its registered office at the address mentioned below:

LEVEL-5, CADDIE COMMERCIAL TOWER AEROCITY, IGI AIRPORT, NEW DELHI, DELHI, INDIA, 110037.

For and on behalf of  
Fluence Bess India Private Limited  
Sd/-  
DHANYA YAGNA ROOPA  
Director  
Date: 03-06-2026  
Place: Delhi

**OFFICE OF THE RECOVERY OFFICER-I/II**  
**DEBTS RECOVERY TRIBUNAL CHANDIGARH-(DRT 1)**  
2nd Floor, SCO 33-34-35, Sector-17A, Chandigarh

**DEMAND NOTICE**  
NOTICE UNDER SECTIONS 25 TO 28 OF THE RECOVERY OF DEBTS & BANKRUPTCY ACT, 1993 AND RULE 2 OF SECOND SCHEDULE TO THE INCOME TAX ACT, 1961.

RC/580/2025  
PUNJAB NATIONAL BANK  
Versus  
M/S RS INTERNATIONAL  
Dated : 12.05.2026

To  
(CD 1) M/s RS International, A Partnership Firm having its Registered Office at Plot No. 71, Leather Complex, Kapurthala Road, Jalandhar, Punjab.  
(CD 2) Khushal Viraliya S/o Sh. Vinod Kumar, R/o 252/3-A, Shivlokpuri Kanker, Khera Meerut-(U.P.).  
(CD 3) Poonam Viraliya W/o Vinay Kumar, R/o 252/3-A, Shivlokpuri Kanker, Khera Meerut-(U.P.).  
(CD 4) Vinod Kumar S/o Raghuvir Singh, R/o 252/3A, Shivlokpuri Kanker, Khera Meerut-(U.P.).  
(CD 5) M/s Kanti Lodge Pvt. Ltd. Having its Registered Office at 46, Amrit Nagar, New Delhi Through its Authorized Director Shri Vinay Kumar.

This is to notify that as per the Recovery Certificate issued in pursuance of orders passed by the Presiding Officer, DEBTS RECOVERY TRIBUNAL CHANDIGARH (DRT 1) in OA/1510/2019 an amount of Rs. 5,08,69,103/- (Rupees Five Crore Eight Lakh Sixty Nine Thousands One Hundred Three Only) along with pendente lite and future interest @ 10.60% Compound Interest Monthly w.e.f. 10.05.2019 till realization and costs of Rs. 1,50,005/- (Rupees One Lakh Fifty Thousands Five Only) has become due against you (Jointly and severally/ Fully/Limited).

2. You are hereby directed to pay the above sum within 15 days of the receipts of the notice, failing which the recovery shall be made in accordance with the Recovery of Debts Due to Banks and Financial Institutions Act, 1993 and Rules there under.

3. You are hereby ordered to declare on an affidavit the particulars of your assets on or before the next date of hearing.

4. You are hereby ordered to appear before the undersigned on 05.09.2026 at 10:30 A.M. for further proceedings.

5. In addition to the sum aforesaid, you will also be liable to pay:  
(a) Such interests as is payable for the period commencing immediately after this notice of the certificate/ execution proceedings.  
(b) All costs, charges and expenses incurred in respect of the service of this notice and warrants and other processes and all other proceedings taken for recovering the amount due.

Given under my hand and the seal of the Tribunal, on this date 12.05.2026  
Recovery Officer-II  
DEBTS Recovery Tribunal Chandigarh, DRT-1

**कार्यालय नगरपालिक निगम, कटनी ( म.प्र. )**

क्र./693/लो.नि.वि./निर्माण/2026-27 निविदा आमंत्रण सूचना कटनी, दिनांक :- 27/05/2026

निम्नांकित कार्य हेतु केन्द्रीयकृत प्रणाली के तहत पंजीकृत फर्मों से ऑनलाईन निविदाएं आमंत्रित की जाती हैं। समस्त शर्तें व जानकारी अधोस्ताक्षरकर्ता के कार्यालय में किसी भी कार्यालयीन कार्य दिवस में अथवा <https://mptenders.gov.in> में देखी जा सकती है।

क्र.	टेंडर क्रमांक	कार्य का नाम	कार्य की समायाधि एवं लागत	निविदा प्रपत्र का मूल्य एवं EMD	निविदा की अंतिम तिथि
1.	2026_UAD_511233_1	Construction of Remaining Work of First Floor and Ground Level Development of Bus Stand Campus, Jhunjhri, Katni	180 दिवस रु. 168.40 लाख	रु. 12,500 रु. 84,200	29-06-2026

नोट : निविदा संबंधी समस्त संशोधन सिर्फ ऑनलाईन अपलोड किये जावेंगे, समाचार पत्रों में नहीं।  
Sd/-  
कार्यालय नया  
वास्तु - आयुक्त  
नगरपालिक निगम, कटनी

**SMFG INDIA CREDIT COMPANY LIMITED**  
Corporate Office: 10th Floor, Office No. 101, 102 & 103, 2 North Avenue, Maker Maxity, Bandra Kurla Complex, Bandra (E), Mumbai - 400051

**PUBLIC NOTICE**

Notice is hereby given to the public at large that deceased co-borrower namely LATE KRISHAN LAL KHURANA along with other Borrowers namely DIPIN KHURANA, (LEGAL HEIR - DIPIN KHURANA S/O LATE KRISHAN LAL KHURANA, RADHIKA KHURANA W/O LATE KRISHAN LAL KHURANA) had availed financial assistance of Rs. 19,75,000/- (Rupees Nineteen Lakhs Seventy-Five Thousand Only) from SMFG India Credit Company Limited ("Secured Creditor") against immovable property bearing PROPERTY DESCRIPTION - ALL THAT PIECE AND PARCEL OF HOUSE NO. A-137, AREA ABOUT 255 SQ. FT., KALKAJI, NEW DELHI-110019 ("Secured Asset"). That, consequent to the defaults in repayment, the said loan account has been declared NPA and the SARFAESI proceedings will be initiated against the said Secured Asset. Meanwhile, the unfortunate demise of said Co-Borrower namely LATE KRISHAN LAL KHURANA has come to the knowledge of Secured Creditor and despite several efforts of Secured Creditor, it has not been able to trace the identities of legal heirs of the said deceased Borrower.

Therefore by way of the present public notice, the legal heirs of the deceased co-borrower namely LATE KRISHAN LAL KHURANA are hereby requested to intimate to the undersigned in writing about their identities with all necessary and supporting documents within 7 days from the date of publication hereof, failing which it shall be presumed that there are no legal heirs of the deceased borrower, whereupon Secured Creditor shall be at liberty to initiate proceedings in accordance with law including under the provisions of the SARFAESI Act, 2002 read with Security Interest (Enforcement) Rules, 2002 and enforce its security interest against the said Secured Asset which shall include taking possession of the said Secured Asset and thereafter effecting sale of the same to recover its outstanding dues. Authorized officer Rahul Singh & Mob: +919999155682

DATE : 03.06.2026  
PLACE : DELHI

Sd/- AUTHORIZED OFFICER  
SMFG India Credit Co. Ltd.

**FORM NO. 1**  
**DEBTS RECOVERY TRIBUNAL, LUCKNOW**  
(Area of Jurisdiction: Part of Uttar Pradesh)  
600/1, University Road, Near Hanuman Setu Temple, Lucknow-226007

DRC No. 1172 OF 2024  
NOTICE UNDER RULE 2 OF SECOND SCHEDULE TO THE INCOME TAX ACT 1961 READ WITH SECTION 29 OF RECOVERY OF DEBTS DUE TO BANKS & FINANCIAL INSTITUTION ACT, 1993

Noble Co-Operative Bank Ltd. ....Applicant  
Versus  
Ms Dev Professional Services and other ....Respondent

To,  
1. M/s Dev Professional Services through its proprietor Mr. Brahm Dev Sharma at G-44 Sector 56 Noida Gautam Buddh Nagar U.P-201310  
2. Anil Babbar R/o 2514, 5th Floor, Tower A Sector 62 Noida Gautam Buddh Nagar U.P-201301  
3. Anil Babbar R/o 103, Mahagan Morpheus, Plot no. E-4 Sector-50 Noida Gautam Buddh Nagar UP-201310

1. This is to notify that a sum of Rs.25,04,915/- (Rupees Twenty Five Lacs Four Thousands Nine Hundred Fifteen only) along with the interest @10.00% per annum with monthly rest from the date of filing of the Original Application i.e. 01.08.2023 till full recovery is made from the defendants with cost is due as per Order dated 21.05.2024 passed by the Hon'ble P.O. of DRT, Lucknow under DRC No. RC/1172/2024, OA No. 799/2023 NOBLE CO-OPRETIVE BANK LTD VS M/s Dev Professional and Others Jointly and Severally.

2. You are hereby directed to pay within 15 days of the receipt of this notice, failing which the recovery shall be made in accordance with the Recovery of Debts Due to Bank and Financial Institutions Act, 1993.

3. You are hereby ordered to declare on Affidavit the particulars of asset on or before 10/7/2026

4. You are hereby ordered to appear before the undersigned on 10/07/2026 at 10:30 AM.

5. In addition to the sum aforesaid you will also be liable to pay the following costs.

**DETAILS OF COST:**

Application Fee	Rs. 28005/-
Advocate Fee	Rs.
Paper publication charges	Rs.
Misc. Expenses	Rs.
Clerkage	Rs.

Given under the signature with seal of the undersigned at Lucknow on 29/05/2026  
Recovery Officer- II  
Debts Recovery Tribunal, Lucknow

**FORM G**  
**INVITATION FOR EXPRESSION OF INTEREST FOR**  
**ODICEA DISTRIBUTION TECHNOLOGIES PRIVATE LIMITED**  
(DEALING IN OTHER NON-STORE RETAIL SALE (INCLUDING NETWORK MARKETING))  
(Under sub-regulation (1) of regulation 36A of the Insolvency and Bankruptcy Code of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

Sl.	RELEVANT PARTICULARS
1.	Name of the Corporate Debtor along with PAN & CIN/ LLP No. Odicea Distribution Technologies Private Limited PAN No. AACCO8394A CIN No - U52599DL2018PTC343068
2.	Address of the Registered Office 45-A, Flat B-2, First Floor, Begumpur, Malviya Nagar, New Delhi - 110017, Delhi
3.	URL of website The Company has no website
4.	Details of the place where the majority of fixed assets are located Not Applicable
5.	Installed capacity of main products/ services Not Applicable
6.	Quantity and value of main products/ services sold in the last financial year CD is not operational since 2024
7.	Number of employees/workmen No employees at present.
8.	Further details including last available financial statements (with schedules) of two years, lists of creditors are available at URL: Last audited financials available for FY 2024 Other details can be obtained by e-mailing on cirp.odicea@gmail.com
9.	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at URL: The same can be availed by sending a request to cirp.odicea@gmail.com
10.	Last date of receipt of expression of interest Thursday, 18th June, 2026
11.	Date of issue of the provisional list of prospective resolution applicants Tuesday, 23rd June, 2026
12.	Last date of submission of objections to the provisional list Sunday, 28th June, 2026
13.	Date of issue of the final list of prospective resolution applicants Tuesday, 30th June, 2026
14.	Date of issue of information memorandum, evaluation matrix, and request for resolution plans to prospective resolution applicants Wednesday, 1st July, 2026
15.	Last date for submission of resolution plans Friday, 31st July, 2026
16.	Process email id to submit Expression of Interest cirp.odicea@gmail.com
17.	Details of Corporate Debtor's registration as MSME The Corporate Debtor is registered as MSME

Dated :- 3<sup>rd</sup> June, 2026  
Place: Mumbai

For Odicea Distribution Technologies Private Limited Sd/-  
KDR A Insolvency Professionals Private Limited  
Resolution Professional  
Odicea Distribution Technologies Private Limited  
IBBI Registration No. IBB/IPE-0059/IPA-1/2022-23/50037  
Correspondence Address of the Resolution Professional:  
1601, Unicorn, Dattaji Salvi Marg, Andheri West, Mumbai - 400053  
Registered Email - irp@kdr.aip.com  
Correspondence email - cirp.odicea@gmail.com

**Form No. INC-26**  
(Pursuant to Rule 30 of the Companies (Incorporation) Rules, 2014)

Before the Central Government, Regional Director, Northern Region Directorate I, Ministry of Corporate Affairs, New Delhi

In the matter of sub-section (4) of Section 13 of Companies Act, 2013 and clause (a) of sub-rule (5) of Rule 30 of the Companies (Incorporation) Rules, 2014

**AND**  
In the matter of TEJASWINI SOLAR SYSTEM PRIVATE LIMITED (CIN: U74999DL2018PTC331791) having its Registered Office at FF-39, First Floor, Laxmi Nagar, New Delhi-110092

.....Applicant Company / Petitioner

**NOTICE** is hereby given to the General Public that the company proposes to make an application to the Central Government under Section 13 of the Companies Act, 2013 seeking confirmation of alteration of the Memorandum of Association of the Company in terms of the special resolution passed at the Extra Ordinary General Meeting held on 29th May, 2026 to enable the company to change its Registered Office from "National Capital Territory of Delhi" to the "State of Uttarakhnad".

Any person whose interest is likely to be affected by the proposed change of the registered office of the company may deliver either on the MCA-21 portal ([www.mca.gov.in](http://www.mca.gov.in)) by filing investor complaint form or cause to be delivered or send by registered post of his/her objections supported by an affidavit stating the nature of his/her interest and grounds of opposition to the Regional Director, Northern Region Directorate I, Ministry of Corporate Affairs, B-2 Wing, 2nd Floor, Pt. Deendayal Antyodaya Bhawan, CGO Complex, New Delhi-110003 within fourteen (14) days from the date of publication of this notice with a copy of the applicant Company at its Registered Office at the address mentioned below: FF-39, First Floor, Laxmi Nagar, New Delhi-110092

For & on behalf of  
TEJASWINI SOLAR SYSTEM PRIVATE LIMITED Sd/-  
JITENDRA FARTIYAL (Director)  
Date : 02.06.2026  
Place : New Delhi  
DIN : 06974820

**"IMPORTANT"**

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**SHIRAM Finance**  
Head Office: Level-3, Wockhardt Towers, East Wing C-2 Block, Bandra Kurla Complex, Bandra (East), Mumbai 400 051; Tel: 022 4241 0400, 022 4060 3100; Website: <http://www.shriramfinance.in> Registered Off.: Sri Towers, Plot No.14A, South Phase Industrial Estate, Guindy, Chennai 600 032. Branch Off: Amba Deep Building, UGF - 12 to 21, Upper Ground Floor, 14, Kasturba Gandhi Marg, New Delhi -110001.

**APPENDIX-IV-A [SEE PROVISION TO RULE 8 (6) & 9 (1)] AUCTION NOTICE FOR SALE OF IMMOVABLE PROPERTIES**

NOTE: It is informed that "SHIRAM CITY UNION FINANCE LIMITED" has been amalgamated with "SHIRAM TRANSPORT FINANCE LIMITED" as per order of NCLT, Chennai. Subsequently the name of "SHIRAM TRANSPORT FINANCE LIMITED" was changed as "SHIRAM FINANCE LIMITED" with effect from 30.11.2022 vide Certificate of Incorporation pursuant to change of name dated 30-11-2022.

**E-Auction Notice for Sale of Immovable Assets under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with provision to Rule 8 (6) & 9 (1) of the Security Interest Enforcement Rules, 2002.**

Notice is hereby given to public in general and in particular to the Borrower/s and Guarantor/s that the below described immovable properties mortgaged/charged to the Shriram Finance Limited. The symbolic possession of which have been taken by the Authorized Officer of Shriram Finance Limited (Earlier known as Shriram City Union Finance Limited) will be sold on "As is where is", "As is what is", and "Whatever there is" basis in e-auction on 16-June-2026 between 11 AM to 12 PM for recovery of the balance due to the Shriram Finance Limited from the Borrower/s and Guarantor/s, as mentioned in the table, Details of the Borrower/s and Guarantor/s, amount due, short description of the immovable property and encumbrances known thereon, possession type, reserve price and earnest money deposit and increment are also given as:

Name of Borrowers/ Co-Borrowers/ Guarantors/Mortgagers	Date & Amount of 13(2) Demand Notice	Reserve Price (Rs.) & Bid Increment	Earnest Money Deposit Details (EMD) Details.	Date & Time of Auction	Contact Person and Inspection date
Loan Account No. RSSDLLP2303250002. 1. Atul (Borrower) D-7, Yamuna Vihar Road, North Gonda-110053	Rs. 38,03,398.12/- (Rupees thirty eight lacs three thousand three hundred ninety eight and paise twelve only) as on 04th June, 2024 with further interest and other contractual charges and penalties, Excluding further interest, legal and other costs which shall be applied at the time of closure of this loan	Rs. 52,07,100/- (Rupees fifty two lacs seven thousand one hundred ) Bid Increment Rs.25,000/- (Rupees Twenty Five Thousand Only) in such multiples	EMD amount to be deposited by way of RTGS/ NEFT to the account details mentioned herein below in favour of Shriram Finance Limited. BANK NAME- AXIS BANK LIMITED B R A N C H - D R . RADHAKRISHNAN SALAI, MYLAPORE, CHENNAI BANK ACCOUNT NO- Current Account No. 006010200067449 I F S C C O D E - UTIB00000006	16th JUNE, 2026 & Time. 11.00 a.m. to 01.20 P.M.	Mr. Saamirendu Patra (8280268950) Mr. Mahender Dayal (9818413158) Mr. Pawan Preet Singh (927888814)
<b>Description of Property</b>					
Schedule - 1 - Built-up property built on plot of land measuring 50 sq. yards, out of 100 sq. yds. Out of khasra no. 64, bearing part of property no. C-53/4-A, situated in village Moujpur, in the abadi of Gali No. 2, Mohanpuri, Moujpur, Ilaqua Shahdara, in the abadi of Gali No. 2, Mohanpuri- Moujpur, Delhi-110053 Boundaries: East: Properties of Others, West: Remaining Portion North: Gali 15 Ft. Wide South: Gali 15 Ft Wide					
<b>STATUTORY 15 DAYS NOTICE UNDER RULES(6) &amp; 9 (1) OF THE SECURITY INTEREST (ENFORCEMENT) RULES, 2002</b>					
The borrower/mortgagors/guarantors are hereby notified to pay the sum as mentioned above along with up to dated interest and ancillary expenses before the date of e-auction i.e. 16-June-2026, failing which the property will be auctioned/sold and balance dues, if any, will be recovered with interest and cost. The Authorized Officer reserves the right to reject any or all bids without furnishing any further reasons. The online auction will be conducted on website <a href="https://eauctions.samil.in">https://eauctions.samil.in</a> of our third party auction agency and for the place of Tender Submission/ for obtaining the bid form / Tender open & Auction, please visit the website <a href="https://eauctions.samil.in">https://eauctions.samil.in</a> and for detailed terms and conditions of the sale please refer to the link <a href="https://eauctions.samil.in">https://eauctions.samil.in</a> /auction provided in the website of Shriram Finance Limited.					
Place : Delhi Date : 03-06-2026					
Sd/- Authorised Officer Shriram Finance Limited					

**U GRO Capital Limited**  
Registered Office Address: B-17, Fourth Floor, Art Guild House, Phoenix Market City, Kuria (West), Mumbai- 400070

**DEMAND NOTICE**

UNDER THE PROVISIONS OF THE SECURITIZATION AND RECONSTRUCTION OF FINANCIAL ASSETS AND ENFORCEMENT OF SECURITY INTEREST ACT, 2002 ("THE ACT") AND THE SECURITY INTEREST (ENFORCEMENT) RULES, 2002, ("THE RULES")

The undersigned being the authorised officer of UGRO Capital Limited under the Act and in exercise of the powers conferred under Section 13(2) of the Act, read with the Rule 3, issued Demand Notice(s) under Section 13(2) of the Act, calling upon the following borrower(s) to repay the amount mentioned in the respective notice(s) within 60 days from the date of receipt of the said notice. The undersigned reasonably believes that the borrower(s) are avoiding the service of the demand notice(s), therefore the service of the demand notice is being effected by affixation and publication as per the Rules. The contents of the demand notice(s) are extracted herein below:

Sl.No.	Name of the Borrower(s)	Demand Notice Date and Amount
1	1) SHIMLA ENTERPRISE 2) PAWAN KUMAR, 3) JILE 4) SHIMLA, 5) AJAY BAISLA LAN - UGNODMS000073134,UGNODMS000073162	Demand Notice date: 30-May-2026 Notice Amount: 57,80,367.00/- (Rupees Fifty Seven Lakh Eighty Thousand Three Hundred Sixty Seven Only) As on 30/05/2026

**PROPERTY DESCRIPTION :** Property area measuring 5366.66 sq. yds., out of Khasra no. 38, situated in the area of Village Badshapur Sirolhi, Pargana & Tehsil Loni, Distt. Ghaziaabad, (U.P.) Boundaries : East: Road, West: land of Manveer, North: Rasta, South: Land Jile Singh.

The borrower(s) are hereby advised to comply with the demand notice(s) and pay the demand amount mentioned therein and hereinafter within 60 days from the date of this publication together with applicable interest, late payment penalty, bounce charges, cost and expenses etc. till the date of realization of the payment. The borrower(s) may note that UGRO Capital Limited is a Secured Creditor and the loan facility available to the borrower(s) is a secured debt against the immovable property(ies) being the secured asset(s) mortgaged by the borrower(s) with UGRO Capital Limited.

In the event, the borrower(s) are failed to discharge their liabilities in full within the stipulated time, UGRO Capital Limited shall be entitled to exercise all the rights under Section 13(4) of the Act to take possession of the Secured Asset(s) including but not limited to transfer the same by way of sale or by invoking any other remedy available under the Act and the Rules thereunder in order to realize the dues in the loan account of the borrower(s). UGRO Capital Limited is also empowered to ATTACH AND/OR SEAL the Secured Asset(s) before enforcing the right to sale or transfer. Subsequent to the sale of the Secured Asset(s), UGRO Capital Limited also has a right to initiate separate legal proceedings to recover the balance dues, in case the value of the Secured Asset(s) is insufficient to cover the dues payable by the borrower(s) to UGRO Capital Limited. This remedy is in addition and independent of all other remedies available to UGRO Capital Limited under any other law.

The attention of the borrower(s) is invited to Section 13(8) of the Act in respect of time available, to redeem the Secured Asset(s) and further to Section 13(13) of the Act, whereby the borrower(s) are restrained/prohibited from disposing or dealing with the Secured Asset(s) or transferring the same by way of sale, lease or otherwise (other than in ordinary course of business) any of the Secured Asset(s) without prior written consent from UGRO Capital Limited and non-compliance of the above is an offence punishable under Section 29 of the Act. The copy of the demand notice(s) is available with the undersigned and the borrower(s) may, if they so desire, collect the same from the undersigned.

Date: 03/06/2026  
Place: DELHI

Sd/- (Authorized Officer)  
For UGRO Capital Limited, authorised.officer@ugrocapital.com

**Asset Reconstruction Company (India) Ltd. (Arcil)**  
Acting in its capacity as Trustee of various Arcil Trusts  
Arcil office: The Ruby, 10th Floor, 29, Senapati Bapat Marg, Dadar (West) Mumbai-400 028  
Website: <https://auction.arcil.co.in>; CIN-U65999MH2002PLC134884

**PUBLIC NOTICE FOR SALE THROUGH ONLINE E-AUCTION IN EXERCISE OF THE POWERS UNDER THE SECURITISATION AND RECONSTRUCTION OF FINANCIAL ASSETS AND ENFORCEMENT OF SECURITY INTEREST ACT, 2002 (SARFAESI ACT) READ WITH RULES 6, 8 & 9 OF SECURITY INTEREST (ENFORCEMENT) RULES, 2002**

Notice is hereby given to the public in general and to the Borrower (s) / Guarantor (s) / Mortgagor (s), in particular, that the below described immovable properties mortgaged/charged to the Asset Reconstruction Company (India) Limited, acting in its capacity as Trustee of various Arcil Trusts ("ARCIL") (pursuant to the assignment of financial asset vide registered Assignment Agreements), will be sold on "As is where is", "As is what is", "Whatever there is" and "Without recourse basis" by way of online e-auction, for recovery of outstanding dues of together with further interest, charges and costs etc., as detailed below in terms of the provisions of the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 ("Act") read with Rules 6, 8 and 9 of the Security Interest (Enforcement) Rules, 2002 ("Rules").

Name of the Borrower / Co-Borrower/s / Guarantor/s / Mortgagor/s	LAN No. & Selling Bank	Trust Name	Outstanding amount as per SARFAESI Notice dated 10-10-2024.	Possession type and date	Earnest Money Deposit (EMD)
Borrower: Pawan Kumar Co-Borrower: Shishiprabha	HL0000000045982 Vastu Housing Finance Corporation Limited (VHFC)	Arcil-Trust-2025-018	Rs. 1074501/- as on 05-01-2022 + further interest thereon + Legal Expenses.	Physical on 14-03-2023 Will be arranged on request Admeasuring area 43.47 Sq. mtr	Rs. 60,000/- (Rupees Sixty Thousand only) Rs. 60,000/- (Rupees Six Lakh only) 22-06-2026 at 5:30 PM

Description of the Secured Asset being auctioned: Flat No. B-6, on Second Floor, super area measuring 43.47 Sq. Mtrs., Punima Apartment, Khasra No. 474, Village-Sarfabad, Sector-73, Noida, District-Gautam Budh Nagar, U.P., East: Plot of Ajay, West: Plot of Chatter pal, North: Plot of Dal chand, South: Road 15 ft.

Pending Litigations known to ARCIL	Encumbrances/Dues known to ARCIL
Nil	Nil

Last Date for submission of Bid: Same day 2 hours before Auction  
Bid Increment amount: As mentioned in the BID document

Demand Draft to be made in name of: Arcil-Trust-2025-018  
Payable at Par

RTGS details: Arcil-Trust-2025-018, Trust Account No: 57500001745590, HDFC Bank Limited, Branch: Kamla Mill Extn Cr, Mumbai, IFSC Code: HDFC0000542

Name of Contact person & number: Arpit Choudhary arpit.choudhary@vastuhfc.com;

Terms and Conditions:  
1. The Auction Sale is being conducted through e-auction through the website <https://auction.arcil.co.in> and as per the Terms and Conditions of the Bid Document, and as per the procedure set out therein.  
2. The Authorized Officer ("AO") ARCIL shall not be held responsible for internet connectivity, network problems, system crash down, power failure etc.  
3. At any stage of the auction, the AO may accept/reject/modify/cancel the bid/offer or post-pone the Auction without assigning any reason thereof and without any prior notice.  
4. The successful purchaser/bidder shall bear any statutory dues, taxes, fees payable, applicable GST on the purchase consideration, stamp duty, registration fees, etc. that is required to be paid in order to get the secured asset conveyed/delivered in his/her/its favour as per the applicable law.  
5. The intending bidders should make their own independent enquiries/ due diligence regarding encumbrances, title of secured asset and claims/rights/dues affecting the secured assets, including statutory dues, etc., prior to submitting their bids. The auction advertisement does not constitute and will not constitute any commitment or any representation of ARCIL. The Authorized Officer of ARCIL shall not be responsible in any way for any third-party claims/rights/dues.  
6. The particulars specified in the auction notice published in the newspaper have been stated to the best of the information of the undersigned; however undersigned shall not be responsible/liable for any error, misstatement or omission.  
7. The Borrower/Guarantor/s/Mortgagor, who are liable for the said outstanding dues, shall treat this Sale Notice as a notice under Rules 8 and 9 of the Security Interest (Enforcement) Rules, about the holding of the above mentioned auction sale.  
8. In the event, the auction scheduled hereinabove fails for any reason whatsoever, ARCIL has the right to sell the secured asset by any other methods under the provisions of Rule 8(5) of the Rules and the Act.

Place: Gautam Budh Nagar  
Date: 03.06.2026

Sd/-  
Authorized Officer  
Asset Reconstruction Company (India) Ltd.

**Shriram Finance Limited**  
Head Office: Level-3, Wockhardt Towers, East Wing C-2 Block, Bandra Kurla Complex, Bandra (East), Mumbai 400 051; Tel: 022 4241 0400, 022 4060 3100; Website: <http://www.shriramfinance.in> Registered Off.: Sri Towers, Plot No.14A, South Phase Industrial Estate, Guindy, Chennai 600 032. Branch Off: Amba Deep Building, UGF - 12 to 21, Upper Ground Floor, 14, Kasturba Gandhi Marg, New Delhi -110001.

**CyberTech**  
Systems and Software Limited

**CYBERTECH SYSTEMS AND SOFTWARE LIMITED**

Registered Office: CyberTech House, Plot No. B - 63 / 64 / 65, Road No. 21/34, J. B. Sawant Marg, MIDC, Wagle Estate, Thane (West)- 400604, Maharashtra, India  
CIN: L72100MH1995PLC084788; Tel. No. 022-6983 9200;  
Email: cssl.investors@cybertech.com; Website: https://cybertech.com  
Contact Person: Ms. Sarita Leelaramani, Company Secretary & Compliance Officer

**NOTICE TO ELIGIBLE SHAREHOLDERS - BUYBACK OF EQUITY SHARES**

CyberTech Systems and Software Limited ("Company"), has completed the dispatch of Letter of Offer dated May 30, 2026 along with Offer Forms and Share Transfer Form ("Form SH-4"), in relation to the Buyback, through electronic mode for shareholder with email id on Monday, June 01, 2026 and through speed post whose email id's are not available, on Tuesday, June 02, 2026 to all the Eligible Shareholders, holding Equity Shares as on the Record Date i.e., Friday, May 29, 2026 in accordance with Securities and Exchange Board of India (Buy-Back of Securities) Regulations, 2018, including any amendments, statutory modifications or re-enactment thereof, for the time being in force ("SEBI Buyback Regulations") and such other circulars on modifications as may be applicable. Further, in terms of Regulation 9(ii) of the SEBI Buyback Regulations, if a request is received from any Eligible Shareholder for a Physical copy of Letter of Offer, the same would be dispatched physically by speed post/courier.

Activity	Day & Date
Buyback Window Opening Date	Thursday, June 04, 2026
Buyback Window Closing Date	Wednesday, June 10, 2026
Last date of receipt of completed Tender Forms and other specified documents including physical share certificates (if and as applicable) by the Registrar to the Buyback	Wednesday, June 10, 2026 By 5 PM. (IST)

Category of Eligible Shareholders	Ratio of Buyback (i.e. Buy-back Entitlement)*
Reserved Category for Small Shareholders	12 Equity Shares for every 277 Equity Shares held on the Record Date
General Category for all other Eligible Shareholders	12 Equity Shares for every 277 Equity Shares held on the Record Date

\*Note: The above ratio of Buyback is approximate and provides indicative Buyback Entitlement. Any computation of the Buyback Entitlement using the above Buyback ratio may provide a slightly different number than the actual entitlement due to rounding-off. The actual Buyback Entitlement factor for Small Shareholders under the Reserved Category is 4.331835257% and for other shareholders under the General Category is 4.331893077%. Also, the numbers arrived at using the actual Buyback Entitlement may not conform exactly to the Buyback Entitlement printed in the Tender Form due to rounding-off of the factor.

**ELIGIBLE SHAREHOLDERS CAN ALSO CHECK THEIR ENTITLEMENT ON THE WEBSITE OF THE REGISTRAR TO THE BUYBACK BY FOLLOWING THE STEPS GIVEN BELOW:**

- Click on <https://in.mfms.mfug.com/Offer/Default.aspx>
- Select the name of the Company - "CyberTech Systems and Software Limited-Buyback"
- Select holding type - "Demat" or "Physical" or "PAN"
- Based on the option selected above, enter your "DPID CLID" or "Folio Number" or "PAN"
- Click on Submit.
- The entitlement will be provided in the pre-filled "FORM OF ACCEPTANCE-CUM ACKNOWLEDGEMENT"

**FOR AND ON BEHALF OF THE BOARD OF DIRECTORS OF CYBERTECH SYSTEMS AND SOFTWARE LIMITED**

STEVEN JESKE	RAMASUBRAMANIAN SANKARAN	SARITA LEELARAMANI
Sd/- Non-Executive Director DIN: 01964333	Sd/- Whole-Time Director DIN: 05350841	Sd/- Company Secretary & Compliance Officer ICSI Membership Number: A35587

**adani**  
Cement

**Orient Cement Limited**  
CIN : L26940GJ2011PLC171878

Regd. Office : "Adani Corporate House", Shantigram, Nr. Vaishno Devi Circle, S. G. Highway, Khodiyar, Ahmedabad - 382421, Gujarat, India. Phone No.: +91-79-2656 5555  
Website: www.orientcement.com, E-mail : investors@orientcement.com

**Notice to the shareholders of the Company**

**Sub: Compulsory transfer of equity shares to Investor Education and Protection Fund (IEPF) Account**

In case you have not received the Letter of Offer and Tender Forms, the same are also available on the websites of the Company, the Securities and Exchange Board of India, the Registrar to the Buyback, the Stock Exchanges and the Manager to the Buyback at <https://cybertech.com>, [www.sebi.gov.in](http://www.sebi.gov.in), [www.in.mfms.mfug.com](http://www.in.mfms.mfug.com), [www.bseindia.com](http://www.bseindia.com), [www.nseindia.com](http://www.nseindia.com) and [www.saffronadvisor.com](http://www.saffronadvisor.com), respectively.

**SHAREKHAN LIMITED**  
Regd. Office: 1st Floor, Tower 3, Equinox Business Park, LBS Marg, Off BKC, Kuria (West), Mumbai, 400070, Maharashtra, India. Tel: 022 6750 2000. Fax: 022 2432 7343. Email ID: companysecretarial@sharekhan.com  
Website: www.sharekhan.com; CIN No. U99999MH1995PLC087498

**Extract of audited consolidated financial results for the year ended March 31, 2026**  
(Amounts are in ₹ millions, except per share data)

S. No.	Particulars	Consolidated	
		31.03.2026	31.03.2025
		(Audited)	(Audited)
1.	Total Income	14,914	17,100
2.	Net Profit / (Loss) for the period before tax (before exceptional and/or extraordinary items)	2,917	2,858
3.	Net Profit / (Loss) for the period before tax (after exceptional and/or extraordinary items)	3,780	2,857
4.	Net Profit / (Loss) for the period after tax (after exceptional and/or extraordinary items)	2,791	1,865
5.	Total Comprehensive Income for the period (Comprising Profit after tax and Other Comprehensive Income (after tax))	2,751	1,850
6.	Paid up Equity Share Capital	587	587
7.	Reserves (excluding Revaluation Reserve)	17,858	15,108
8.	Securities Premium Account	4,093	4,093
9.	Networth	18,445	15,695
10.	Outstanding Debt	38,786	22,417
11.	Outstanding redeemable preference shares	-	-
12.	Debt Equity ratio	2.10	1.43
13.	Earnings per Share (before extraordinary items) (of ₹10 each) Basic / Diluted (in ₹) (not annualised)	32.82	31.75
14.	Earnings per Share (after extraordinary items) (of ₹10 each) Basic / Diluted (in ₹) (not annualised)	47.51	31.75
15.	Capital Redemption Reserve	30.00	30.00
16.	Debt Service Coverage Ratio	0.13	0.21
17.	Interest Service Coverage Ratio	2.27	2.28

For and on behalf of the Board of directors of Sharekhan Limited  
CIN: U99999MH1995PLC087498  
Sd/-  
Moon Kyung Kang  
Director & CEO  
DIN: 11158992

**ABBOTT INDIA LIMITED**  
Godrej BKC, Plot C 58, G Block, 16th Floor, Bandra Kurla Complex, Near MCA Club, Bandra (East), Mumbai - 400 051, Maharashtra

Notice is hereby given that the Certificate(s) for the under mentioned Equity Shares of the Company have been lost / misplaced and the holder(s) / purchaser(s) of the said Equity Shares have applied to the Company to issue duplicate Share Certificate(s). Any person who has a claim in respect of the said Shares should lodge the same with the Company at its Registered Office within 21 days from this date else the Company will proceed to issue duplicate certificate(s) to the aforesaid applicants without any further intimation.

Folio no.	Name of Shareholder	No of shares	Distinctive nos.	Certificate
			From	To
D02420	DATTATRAYA B NAIK & PRABHAKAR B NAIK	152	5306202	5306353
		152	1426773	14267924

Name of Shareholder(s):  
Dated: 02.06.2026 DATTATRAYA B NAIK & PRABHAKAR B NAIK

**Enaltec Pharma Research Private Limited**  
(CIN: U24230MH2005PTC153404)  
Registered Office: Plot No PL-11, MIDC, Addl. Ambemath, Ambemath, Maharashtra, India, 421506  
Tel.: +91-897687720, Fax: +91-22-67507070  
Email: cs@enaltec.com, Website: www.enaltec.com

**Form No. INC-28**  
Pursuant to rule 30 of the Companies (Incorporation) Rules, 2014, Advertisement to be published in the newspaper for change of registered office of the company from one state to another

**BEFORE THE REGIONAL DIRECTOR**  
NAVI MUMBAI, WESTERN REGION DIRECTORATE II  
In the matter of sub-section (4) of Section 13 of Companies Act, 2013 and clause (a) of sub-rule (5) of rule 30 of the Companies (Incorporation) Rules, 2014

**AND**  
In the matter of Enaltec Pharma Research Private Limited having its Registered Office at "Plot No PL-11, MIDC, Addl. Ambemath, Ambemath, Maharashtra, India, 421506"

Notice is hereby given to the General Public that Enaltec Pharma Research Private Limited (Company) proposes to make application to the Regional Director, Nav Mumbai, Western Region Directorate II under Section 13(4) of the Companies Act, 2013 seeking confirmation of alteration of the Memorandum of Association of the Company in terms of the special resolution passed at the Extra ordinary general meeting held on 27th March 2026 to enable the company to change its Registered Office from "State of Maharashtra" to "State of Gujarat".

**FORM G**  
**INVITATION FOR EXPRESSION OF INTEREST FOR**  
**ODICEA DISTRIBUTION TECHNOLOGIES PRIVATE LIMITED**  
(DEALING IN OTHER NON-STOCK RETAIL SALE [ INCLUDING NETWORK MARKETING ])  
(Under sub-regulation (1) of regulation 36A of the Insolvency and Bankruptcy Code of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

Sl.	RELEVANT PARTICULARS
1.	Name of the Corporate Debtor along with PAN & CIN/LLP No. : <b>Odicea Distribution Technologies Private Limited</b> PAN No. AACCO8394A CIN No - U52599DL2018PTC343068
2.	Address of the Registered Office : 45-A, Flat B-2, First Floor, Begumpur, Malviya Nagar, New Delhi - 110017, Delhi
3.	URL of website : The Company has no website
4.	Details of the place where the majority of fixed assets are located : Not Applicable
5.	Installed capacity of main products/services : Not Applicable
6.	Quantity and value of main products/services sold in the last financial year : CD is not operational since 2024
7.	Number of employees/workmen : No employees at present.
8.	Further details including last available financial statements (with schedules) of two years, lists of creditors are available at URL : Last audited financials available for FY 2024. Other details can be obtained by e-mailing on <a href="mailto:cirp.odicea@gmail.com">cirp.odicea@gmail.com</a>
9.	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at URL : The same can be available by sending a request to <a href="mailto:cirp.odicea@gmail.com">cirp.odicea@gmail.com</a>
10.	Last date of receipt of expression of interest : Thursday, 18th June, 2026
11.	Date of issue of the provisional list of prospective resolution applicants : Tuesday, 23rd June, 2026
12.	Last date of submission of objections to the provisional list : Sunday, 28th June, 2026
13.	Date of issue of the final list of prospective resolution applicants : Tuesday, 30th June, 2026
14.	Date of issue of information memorandum, evaluation matrix, and request for resolution plans to prospective resolution applicants : Wednesday, 1st July, 2026
15.	Last date for submission of resolution plans : Friday, 31st July, 2026
16.	Process email id to submit Expression of Interest : <a href="mailto:cirp.odicea@gmail.com">cirp.odicea@gmail.com</a>
17.	Details of Corporate Debtor's registration as MSME : The Corporate Debtor is registered as MSME

Dated : 3<sup>rd</sup> June, 2026  
Place: Mumbai

For Odicea Distribution Technologies Private Limited  
Sd/-  
KDRRA Insolvency Professionals Private Limited  
Resolution Professional  
Odicea Distribution Technologies Private Limited  
IBBI/IFP-0059/IPA-1/2022-23/50037  
Correspondence Address of the Resolution Professional:  
1601, Unicorn, Dattaji Salvi Marg, Andheri West, Mumbai - 400053  
Registered Email - [irp@kdraip.com](mailto:irp@kdraip.com)  
Correspondence email - [cirp.odicea@gmail.com](mailto:cirp.odicea@gmail.com)

**PUBLIC ANNOUNCEMENT**  
In the matter of Sunblink Real Estate Pvt Ltd undergoing CIRP  
An Interlocutory Application bearing IA. (I.B.C.) No. 1224/MB/2026 filed under Section 66 of the Insolvency and Bankruptcy Code, 2016, in C.P. (IB) No. 577/MB/2024 came up for hearing before the Hon'ble National Company Law Tribunal, Mumbai Bench-I on June 1, 2026.

Pursuant to the Order dated June 1, 2026 passed by the Hon'ble Tribunal, the present public announcement is being issued as notices issued to the following Respondents could not be served:

**Mr. Sunny Suresh Bathija**  
Flat No. 12, Dakshin Pali, D Monte Park, Pali Hill, Bandra West, Mumbai - 400050.  
(Respondent No. 1)

**Aahna Mercantile Private Limited**  
Unit No. 228, 2nd Floor, Trade Center, Bandra Kurla Complex, Bandra (East), Mumbai, Maharashtra - 400051. (Respondent No. 3)

**Cloud Nine Realtors Private Limited**  
Office No. 502, Madhava, Plot No. C-4, E Block, BKC, Bandra (East), Mumbai, Maharashtra - 400051. (Respondent No. 4)

**Glowner Properties Private Limited**  
Unit No. 228, 2nd Floor, Trade Center, Bandra Kurla Complex, Bandra (East), Mumbai - 400051. (Respondent No. 5)

**Proper Buildcon Private Limited**  
60/2666, Tirupati CHS, MHB Colony, Gandhi Nagar, Bandra (East), Mumbai - 400051. (Respondent No. 6)

**Dallas Traders and Developers Private Limited**  
Capri, 1st Floor, Anant Kanekar Marg, Bandra East - 400051. (Respondent No. 7)

**Mr. Madarajan Ramanani**  
Flat No. 401, BLDG C-11, Shanti Vihar, Opposite Sector 2, Mira Road, District Thane, Mumbai - 401107. (Respondent No. 8)

**Mr. Shivaji Dattaram Bate**  
Jai Guru Datta Mitra Mandal Wadala, Sewree X Road, Mumbai - 400031. (Respondent No. 12)

**Mr. Arif Mohammed Naseer Shaikh**  
45-2 Samadhan CHS Ltd., MHB Colony, Gandhi Nagar, Bandra (East), Mumbai - 400051. (Respondent No. 17)

**Mr. Amit Kaushik**  
Office No. 601-A-01, A Wing, 6th Floor, Kaledonia, Sahar Road, Andheri (East), Mumbai - 400069. (Respondent No. 18)

**Mr. Gouri Shankar**  
Office No. 601-A-01, A Wing, 6th Floor, Kaledonia, Sahar Road, Andheri (East), Mumbai - 400069. (Respondent No. 19)

It is further stated that notices issued to Respondent Nos. 1, 3, 4, 5, 7, 12, 17, 18 and 19 were returned undelivered with the postal remark "Addressee Left Without Instruction". Notice issued to Respondent No. 6 was returned with the remark "No Such Person on the Address", and notice issued to Respondent No. 8 was returned with the remark "Insufficient Address".

Accordingly, the aforesaid Respondents are hereby called upon to remain present, either in person or through their authorised representative/counsel, at the hearing scheduled before the Hon'ble National Company Law Tribunal, Mumbai Bench-I on June 23, 2026, failing which the matter may be heard and decided in their absence. Further, the respondents have been directed to file their reply affidavits before the said next date of hearing.

For any further information or clarification, the concerned parties may contact: Email: [Sunblink.irc@gmail.com](mailto:Sunblink.irc@gmail.com); [info@rsinghassociates.com](mailto:info@rsinghassociates.com)

Sd/-  
Anshul Gupta  
For and on behalf of M/s Truvisory Insolvency Professionals Pvt. Ltd.  
Resolution Professional  
Registration No. IBBI/IFE-0103/IPA-2/2022-23/50020  
Registered Address: 1501, Tower No. 4, Spring Grove Towers,  
Date: 03 June 2026 Lokhandwala Township, Kandivali East, Mumbai-4000101  
Place: Mumbai Email Id: [sunblink.irc@gmail.com](mailto:sunblink.irc@gmail.com)

**JINDAL STEEL LIMITED**  
(Formerly known as Jindal Steel & Power Limited)  
Regd office - O P Jindal Marg, Hisar, Haryana, 126005  
Corporate office - Tower B, 4th Floor, Plot No. 2, Sector-32, Gurgaon - 122001  
Email id - [investorcare@jindalsteel.com](mailto:investorcare@jindalsteel.com)

**NOTICE FOR LOSS OF SHARE CERTIFICATES**  
Notice is hereby given that the Share Certificate(s) for the under mentioned Equity share of the Company have been lost/ misplaced and the holder(s)/ purchaser(s) of the said Equity Shares have applied to the Company for issue duplicate Share Certificate(s).

Folio No.	Name of the Shareholder(s)	Cert. No.	Dist. No. (From)	Dist. No. (To)	No. of Shares	Face Value (Rs.)
35301	HARISH K SHAH	3846	22010751	22010824	74	5
35301	HARISH K SHAH	501792	163198807	163200656	1850	1

Any person(s) who has a claim in respect of above mentioned Shares should lodge such claim(s) in writing supported by valid documents with Registrar & Transfer Agent, Atankit Assignments Ltd., Atankit House, 4E/2, Jhandewalan Extn., New Delhi - 110055, Tel. - (+11) 23541234, 42541234; Fax: 41543474 or Company within 15 days of publication of this Notice. Thereafter no claims will be entertained and the RTA or Company, will proceed for issuing duplicate Share Certificate(s) in lieu of Original Share Certificate(s).

Place: Mumbai  
Date: 03/06/2026

Name of shareholder  
**HARISH KANTILAL SHAH**

**NOTICE HINDUSTAN UNILEVER LIMITED**  
(Regd. Office: Unilever House, B D Sawant Marg, Chakala, Mumbai, Maharashtra- 400099)  
This is to inform the general public that Original Share Certificate(s) issued by HINDUSTAN UNILEVER LIMITED, the details of which are as mentioned below, have been lost/misplaced and an application has been made by the holder(s) for the issuance of duplicate Share Certificate(s) in respect thereof.

Name of Shareholder	Folio No.	Certificate No.	Distinctive Nos.	No. of Shares
GOKULDAS HIRALAL PARIKH (Deceased) AND PARMANAND HIRALAL PARIKH	HLL2726482	5147565	874490261 TO 874491260	1000

Any person who has a claim in respect of the said shares or objection to the issuance of the duplicate Share Certificate shall lodge such claim or objection with the company at its registered office within 15 days from this date or else the company will proceed to issue duplicate Share Certificate(s) without any further delay.

Place: Mumbai  
Date: 03/06/2026

Name of Holder:  
**PARMANAND HIRALAL PARIKH**

**E-Auction Sale Notice under IBC 2016**  
**Dex-vin Polymers Private Limited (In Liquidation)**  
Communication Add: 105 Lotus Business Park, Ram Baug Lane, Off S V Road, Malad West, Mumbai - 400 064. CIN: U17120MH1990PTC057006 Email: [agirp06@gmail.com](mailto:agirp06@gmail.com)

Sale of assets of Dex-vin Polymers Private Limited (in liquidation) forming part of the Liquidation Estate by the Liquidator appointed by the Hon'ble National Company Law Board, Mumbai Bench vide order dated 17.3.2026. The sale will be done by undersigned through the e-auction platform <https://ibbi.baanknet.com>.

Date and Time of Auction (With unlimited extension of 5 minutes)	Wednesday, 24.06.2026 at 01.00 PM to 02.00 PM		
Last Date of submission of EMD	22.06.2026		
Inspection date and time	Till 18.6.2026 with prior intimation to the Liquidator		
Assets	Reserve Price (In Rs.) <td>Initial EMD Amount (In Rs.) <td>Incremental Value (In Rs.)</td> </td>	Initial EMD Amount (In Rs.) <td>Incremental Value (In Rs.)</td>	Incremental Value (In Rs.)
Lot No. 4 - Eight (8) number of Galas at SP Talange Industrial Estate, Forest Naka, Chikoli MIDC, Ambemath 421501	51,21,450/-	5,12,145/-	1,00,000/-

**Terms and Condition of the E-auction are as under:**

- E-Auction is being held on "AS IS WHERE IS, AS IS WHAT IS, WHATEVER THERE IS AND WITHOUT RECOURSE BASIS" and will be conducted "Online" through the approved service provider <https://ibbi.baanknet.com>.
- The complete E-Auction Process document containing details of the assets, online E-Auction bid form, Declaration by bidder, General terms and conditions of online auction sales are available on website <https://ibbi.baanknet.com/eaction-ibbi/home> and also available with the Liquidator and can be shared on specific request at [agirp06@gmail.com](mailto:agirp06@gmail.com).
- Prospective bidder shall deposit the Earnest Money Deposit through the Baanknet auction platform.
- Prospective bidders shall submit an undertaking that they do not suffer from any ineligibility under section 29A of the Code to the extent applicable and that if found ineligible at any stage, the earnest money deposited shall be forfeited.

Date: 03.06.2026  
Place: Mumbai

Sd/- Anish Gupta - Liquidator -  
Dex-vin Polymers Pvt. Ltd. (In Liquidation)  
IBBI Reg. No. IBBI/PA-002/IP-ND0285/2017-18/10843

**PUBLIC NOTICE**  
This notice is issued by "Shree Vallabh Metals", Mumbai, Maharashtra in the public interest, concerning the registered Trademark "MAXFRESH"

"Shree Vallabh Metals" is the sole and exclusive legal owner and proprietor of the well-known registered trademark "MAXFRESH" under the Trade Marks Act, 1999, registered in Multiple classes and the said registration is valid, subsisting, and in full legal force. Neither "MAXFRESH" nor "Shree Vallabh Metals" is listed on BSE or NSE. We have "never" authorized, licensed or permitted any third party, including any listed company, to Use the "MAXFRESH" trademark and to Raise or solicit public/institutional funds on the strength of any purported association with the "MAXFRESH" Trademark. The public and investors are cautioned to exercise extreme care and conduct proper due diligence before investing. Any investor who has subscribed to or invested in shares/securities of any listed company based on false representation of association with "MAXFRESH" is requested to immediately come forward.

All information will be kept "strictly confidential". Please direct all communications and information to:

Contact: Mr. Bhavik Jain  
Email: [info@maxfresh.co.in](mailto:info@maxfresh.co.in)  
[info@shreevallabh.co.in](mailto:info@shreevallabh.co.in)  
Mobile: 9146000761

This notice is issued "without prejudice".

Shree Vallabh Metals,  
Mumbai 03-06-2026  
[www.maxfresh.co.in](http://www.maxfresh.co.in)

**PUBLIC NOTICE**  
NOTICE IS HEREBY GIVEN to public at large that, we, on behalf of our client, are investigating the ownership right, title and interest of Niteen Vijay Parulekar (PAN AJJPP6163B), Indian, age 47 years, agriculturist, having his residence at 601, Chiffa, City of Joy, Nirmal Lifestyle, JSD Road, Mulund West, Mumbai - 400080 ("Owner"), in the land bearing Survey No. 38/3 admeasuring 0-08-00 H-R-P (equivalent to 800 square meters) situate, lying and being at Village Bhalavle, Taluka Khalapur, District Raigad, as more particularly described in the Schedule hereunder written ("Property"), as our client is negotiating to acquire the Property from the Owner, with a clear and marketable title, free from all encumbrances of any nature whatsoever.

Any and all person / entities / institutions / authorities having or claiming to have any share, right, title, interest, claim, objection and/or demand (directly or indirectly), benefit and/or entitlement of whatsoever nature in relation to or against Property or any portion thereof, whether by way of sale, agreement for sale, memorandum of understanding, transfer, assignment, exchange, partnership, allotment, charge, encumbrance, tenancy, sub-tenancy, lease, sub-lease, license, mortgage (equitable or otherwise), inheritance, occupation, caretaker basis, possession, partition, share, gift, devise, lien, charge, outgoing, grant of development rights, maintenance, easement, right of way, trust, covenant or condition, release, relinquishment, acquisition, requisition, or beneficial right / interest under any trust, right of pre-emption or pre-emption or any other method through any agreement, contract, deed, document, writing, conveyance deed, devise, bequest, succession, reservation, family arrangement/ settlement, FSI, TDR, disposition, litigation, decree or order or award or injunction or attachment of any court of law or tribunal or revenue or statutory authority or arbitration or otherwise whatsoever of any nature whatsoever, in to, out of or upon the Property or any part thereof ("Claims") are hereby required to give notice thereof in writing along with complete and certified true copies of documentary evidence / proof thereof, to the undersigned, at Khaiteh & Co, Advocates at One World Center, Tower C, 13<sup>th</sup> floor, 841, Senapati Bapat Marg, Mumbai 400 013 and also by email addressed to [mumbai@khaiteh.com](mailto:mumbai@khaiteh.com) (marked to the attention of Mr. Abhiraj Gandhi), within 14 (fourteen) days from the date hereof, failing which it shall be deemed that the claimant(s) has / have relinquished such Claims or that such Claims, if any, have been consciously waived, disregarded, abandoned and acquiesced for all intents and purposes and shall no longer be binding on the Owner and/or our client.

**SCHEDULE**  
(Description of the Property)

All that piece and parcel of the land bearing Survey No. 38/3 admeasuring 0-08-00 H-R-P (equivalent to 800 square meters) situate, lying and being at Village Bhalavle, Taluka Khalapur, District Raigad and bounded as under:

On or towards the North : Survey No. 38/2B  
On or towards the South : Survey No. 38/1A  
On or towards the East : Survey No. 39  
On or towards the West : Survey No. 38/1/D

Dated this 03<sup>rd</sup> day of June 2026

For Khaiteh & Co  
Sd/-  
Abhiraj Gandhi  
Partner

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**इण्डियन ओवरसीज बैंक**  
जन संपर्क विभाग  
केंद्रीय कार्यालय : 763, अण्णा साहेब, चेन्नई - 600002

इण्डियन ओवरसीज बैंक (आइ.ओ.बी.) निम्नलिखित वेबसाइटों पर  
बोलियों आमंत्रित करते हैं:

**सरकारी ई-मार्केट पोर्टल -  
जनसंपर्क एजेंसी को रखना**

निविदा संख्या: जीईएम/2026/बी/7608458  
दिनांकित 01.06.2026

उपरोक्त जीईएम निविदा दस्तावेज निम्नलिखित वेबसाइटों  
www.job.bank.in तथा www.gem.gov.in पर भी उपलब्ध है और वहाँ  
से डाउनलोड किया जा सकता है। निविदा से संबंधित विवरण तथा भविष्य में  
होने वाले संशोधनों के लिए कृपया निम्न वेबसाइटों पर जाकर  
को देखें।

**कार्यालय परियोजना प्रबंधक,  
निर्माण एवं परिकल्पना सेवाएँ,  
(वि.ओ.यां.विंग), यूनिट-द्वितीय,  
उ.प्र. जल निगम (नगरीय),  
4/308, विनीत खण्ड,  
गोमती नगर, लखनऊ  
(30PRO सरकार का उपक्रम)**

पत्रांक: 1019/कार्य-9/26/418  
दिनांक 02.06.2026

**अल्पकालीन निविदा सूचना**

उ०प्र० जल निगम, की ओर से विवेक  
वाटर्सिंग के अनर्गल विभिन्न कार्यों हेतु  
निविदाओं की बिक्री दिनांक 03.06.2026 से  
08.06.2026 तक कार्यालय प्रोजेक्ट मैनेजर,  
निर्माण एवं परिकल्पना सेवाएँ, (वि.ओ.यां.विंग),  
यूनिट-द्वितीय, उत्तर प्रदेश जल निगम (नगरीय)  
4/308, विनीत खण्ड, गोमती नगर, लखनऊ  
एवं कार्यालय प्रोजेक्ट मैनेजर, निर्माण एवं  
परिकल्पना सेवाएँ, (वि.ओ.यां.विंग), उत्तर प्रदेश  
जल निगम (नगरीय) फ्लैट नं०-आर०-16  
नेहरू इन्वेलोप, गोमती नगर, लखनऊ से की  
जायेगी। निविदा प्रपत्र का मूल्य ₹ 1000.00  
+ 18% जी.एस.टी. (1000.00+180.00 =  
1180.00) है। निविदा के कार्यों का विस्तृत  
विवरण जल निगम की वेबसाइट <http://jn.upscdc.gov.in> से अथवा सम्बंधित कार्यालय  
से प्राप्त किया जा सकता है।

**निविदा सूचना-**  
निविदा विक्रय की तिथि - 03.06.2026 से  
08.06.2026 अपराह्न 12:00 बजे।  
निविदा डालने की तिथि - 09.06.2026  
अपराह्न 02:00 बजे।  
निविदा खोलने की तिथि - 09.06.2026  
अपराह्न 04:00 बजे।

**KATI PATANG LIFESTYLE**  
Registered Office: S-101, Panchsheel Park, New Delhi-110017  
CIN-L 72200121992PLC047931

**EXTRACT STATEMENT OF AUDITED STANDLONE & CONSOLIDATED  
FINANCIAL RESULT FOR THE QUARTER / YEAR ENDED 31, MARCH- 2026**

(Figures Rs. in Lacs)

Particulars	Standalone			Consolidated		
	Quarter Ended	Year Ended	Quarter Ended	Quarter Ended	Year Ended	Quarter Ended
	(Audited)	(Audited)	(Audited)	(Audited)	(Audited)	(Audited)
	31.03.2026	31.03.2026	31.03.2025	31.03.2026	31.03.2026	31.03.2025
Total income from operations (net)	13.35	101.46	0.00	365.56	1332.55	296.36
Net Profit / (Loss) from ordinary activities after tax	(91.27)	(188.92)	(36.05)	(374.56)	(955.17)	(171.42)
Net Profit / (Loss) for the period after tax (after Extraordinary items)	(91.27)	(188.92)	(36.05)	(374.56)	(955.17)	(171.42)
Equity Share Capital	443.25	443.25	249.17	443.25	443.25	249.17
Reserves (excluding Revaluation Reserve as shown in the Balance Sheet of previous year)	(1918.81)	(1918.81)	(2103.33)	(2525.81)	(2525.81)	(2339.41)
Earnings Per Share (before extraordinary items) (of ₹ 10/- each) Basic : Diluted :	(21)	(43)	(14)	(85)	(215)	(69)
Earnings Per Share (after extraordinary items) (of ₹ 10/- each) Basic : Diluted :	(0.21)	(0.43)	(0.14)	(0.85)	(2.15)	(0.69)

**NOTES :** (The above is in extract of the detailed format of the Standalone and Consolidated Quarterly Audited Financial Result for the Quarter /Year ended March 31, 2026 filed with the Stock Exchange under Regulations 33 of the SEBI (Listing and Other Disclosure Requirements) Regulations, 2015. The full format of the Quarterly / Yearly Financial Results are available on the Stock Exchange websites [www.bseindia.com](http://www.bseindia.com) and on the Company websites [www.Katipatang.com/Investor](http://www.Katipatang.com/Investor)

For Kati Patang Lifestyles Limited  
Sd/-  
Gokul Naresh Tandan  
Managing Director  
DIN : 00441563

New Delhi  
30-05-2026

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एसेट रिक्तस्थान कंपनी (इंडिया) लिमिटेड, (आरिंसल)  
नटवट कहेवा जैलर्स प्राइवेट लिमिटेड से संबंधित विविध आर्थिक संकेतों के साथ में स्थिति आरिंसल "आरिंसल-ट्रस्ट-2024-001"  
ट्रस्ट के तहत में अर्जित क्षमता में कर्मचारी प्रतिक्रिया कराने के लिए। 10वीं मार्च, 29, संपत्ति बाट वार्ड, नटवट (पश्चिम) मुंबई-400 028 वेबसाइट: [www.arcil.co.in](http://www.arcil.co.in); सीआरटी-नं. U65999MH2002PLC134884

अर्जित नई-नीलामी के माध्यम से विक्री के लिए सार्वजनिक सूचना प्रतिक्रिया हित (प्रवर्तन) नियम, 2002 के नियम 6, 8 और 9 के  
साथ पंजीकृत विनिर्देशों के प्रतिबन्धितकरण और पुनर्विनिर्माण तथा प्रतिक्रिया हित प्रवर्तन अधिनियम,  
2002 (सरकारी अधिनियम) के तहत प्रक्रिया का प्रयोग करते हुए

पारदर्शक सामान्य रूप से जनता को और विशेष रूप से कर्मचारियों/ग्राहकों/संबंधितकों को नोटिस दिया जाता है कि विनिर्देश आरिंसल ट्रस्ट ("आरिंसल") के ट्रस्टी के रूप में  
अपनी धमता में कार्यरत एसेट रिक्तस्थान कंपनी (इंडिया) लिमिटेड (पंजीकृत अर्जित नई-नीलामी के माध्यम से विनिर्देश आरिंसल के अंतर्गत) के पास बंधक/प्रभावी  
नियंत्रण में अर्जित नई-नीलामी के माध्यम से प्रतिक्रिया हित (प्रवर्तन) नियम, 2002 (नियम) के नियम 6, 8 और 9 के साथ पंजीकृत विनिर्देशों के प्रतिबन्धितकरण और पुनर्विनिर्माण  
तथा प्रतिक्रिया हित प्रवर्तन अधिनियम, 2002 (अधिनियम) के प्राधान्यों के संदर्भ में आगे ब्याज, शुल्क और लागत आदि के साथ बकाया राशि को चुकाने के लिए अर्जित नई-  
नीलामी के माध्यम से "जैसा है वही है", "जो है वही है", "जो कुछ भी है वही है" तथा "आश्रय रहित आधार" पर देना चाहते हैं।

कर्मदार/ग्राहक/संबंधितका नाम	लैन नं. तथा विक्रेता बैंक	ट्रस्ट का नाम	सर्वेसरी सूचना दिनांक 10.10.2024 के अनुसार बकाया राशि	कर्मों का प्रकार तथा दिनांक निर्दिष्ट की तिथि	जमा राशि राशि (ईएमपी)
कर्मदार: पवन कुमार सह-कर्मदार: शशिप्रभा	HL000000045982 वारसु हाउसिंग फाइनेंस कॉर्पोरेशन लिमिटेड (वीएएफएसी)	आरिंसल-ट्रस्ट-2025-018	₹. 1074501/- तिथि 05-01-2022 तक + उस पर भावी ब्याज + विधिक व्यय	14-03-2023 को भीतिक कर्जा निवेदन पर व्यवस्था की जाएगी माप क्षेत्रफल 43.47 वर्ग मीटर	₹. 60,000/- (रुपये साठ हजार मात्र) ₹. 6,00,000/- (रुपये छः लाख मात्र) 22-06-2026 को 5:30 बजे अत्र

नीलाम की जा रही प्रतिक्रिया संकेत का विवरण: प्लेट नंबर को-6, दूसरी मंजिल पर, सुपर एरिया 43.47 वर्ग मीटर, पूर्णमा आउटफिट, खसरा नंबर 474, पॉलिसी-सफरवाड, सेक्टर-73, नोएडा, इंडिया-नौतम बुद्ध नगर, उ.प्र. पूर्व: अजय का प्लाट, पश्चिम: चतर पाल का प्लाट, उत्तर: दल चं का प्लाट, दक्षिण: 15 फुट की सड़क।

अर्जित के संज्ञान में लंबित मुकदमे	निल	अर्जित के संज्ञान में प्रचार/बकाया	निल
बोली जमा करने की अंतिम तिथि	उसी दिन नीलामी से 2 घंटे पूर्व	बोली बुद्धि राशि :	बोली दस्तावेज में उल्लिखित के अनुसार
सह नाम जिसके पक्ष में डिमांड सुपार नैवार करना है	आरिंसल-ट्रस्ट-2025-018	समपूर्ण पर देय	
आरिंसल/बैंक/संबंधितका विवरण	आरिंसल-ट्रस्ट-2025-018, ट्रस्ट खाता सं.: 575000017455990, एचएडीसीसी बैंक लिमिटेड, शाखा : कमला मिल एक्सटेंशन सोडीआर, मुंबई, आरिंसल/बैंक/संबंधितका विवरण		
सम्पर्क व्यक्ति का नाम तथा नम्बर	अर्जित चौधरी, <a href="mailto:arpit.choudhary@vastuhfc.com">arpit.choudhary@vastuhfc.com</a> ;		

- नियम एवं शर्तें :
- यह नीलामी विक्री वेबसाइट <https://auction.arcil.co.in> के माध्यम से ई-नीलामी के रूप में, तथा बोली दस्तावेज के नियमों और शर्तों के अनुसार, और उरमें निर्धारित प्रक्रिया के अनुसार आयोजित की जा रही है।
  - प्राधिकृत अधिकारी ("एजे")/अर्जित को इंटरनेट कनेक्टिविटी, नेटवर्क समस्याओं, सिस्टम क्रैश डाउन, बिजली विफलता आदि के लिए जिम्मेदार नहीं रहना जाएगा।
  - नीलामी के किसी भी चरण में, एजे बिना कोई कारण बताए और बिना किसी पूर्व सूचना के बोली/प्रस्ताव को स्वीकार/अस्वीकार/संशोधित/रद्द कर सकता है या नीलामी को स्थगित कर सकता है।
  - सफल क्रेता/बोलीदाता को किसी भी वैधानिक बकाया राशि, कर, देय शुल्क, खरीद पर लागू जीएसटी, टैक्स शुल्क, पंजीकरण शुल्क आदि का भुगतान करना होगा, जो लागू कानून के अनुसार प्रतिक्रिया संकेत को उसके पक्ष में पहुंचाने/विनिर्देश करने के लिए भुगतान करना आवश्यक है।
  - इच्छुक बोलीदाताओं को अपनी बोली जमा करने से पहले, प्रतिक्रिया परिसंस्थलों को प्रभावित करने वाले दिग्दर्शकों, प्रतिक्रिया संकेत के स्थानिक बकाया आदि सहित दायी/अधिकारों/बकाया के संबंध में अपनी स्वतंत्र पुरालाभ/अनुभव परीक्षण करना चाहिए। नीलामी विधान में अर्जित को कोई प्रतिबन्धन या कोई प्रतिनिधित्व शामिल नहीं है और न ही होगा। अर्जित का प्राधिकृत अधिकारी किसी भी तीसरे पक्ष के दावों/अधिकारों/बकाया के लिए किसी भी तरह से जिम्मेदार नहीं होगा।
  - न्यायालय पत्र में प्रकाशित नीलामी सूचना में निर्दिष्ट विवरण अपोस्टलाहरी की सहीत जानकारी के अनुसार बकाया राशि है; हालांकि अपोस्टलाहरी किसी भी त्रुटि, गलत विवरण या चूक के लिए जिम्मेदार/उत्तरदायी नहीं होगा।
  - कर्मदार/ग्राहक/संबंधितका, जो उक्त बकाया राशि के लिए उत्तरदायी हैं, इस विक्री नोटिस को उपरोक्त उल्लिखित नीलामी विक्री के आयोजन के बारे में सूचना हित (प्रवर्तन) नियमों के नियम 8 और 9 के तहत एक नोटिस के रूप में मांगेंगे।
  - नॉटिस अत्र निर्धारित नीलामी किसी भी कारण से विफल हो जाती है, तो अर्जित को नियमों और अधिनियम के नियम 8(5) के प्राधान्यों के तहत हितों अन्य तरीके से प्रतिक्रिया संकेत देने का अधिकार है।

स्थान: नौतम बुद्ध नगर  
दिनांक: 03.06.2026

हस्ता./-  
प्राधिकृत अधिकारी  
एसेट रिक्तस्थान कंपनी (इंडिया) लिमिटेड

**MobiKwik**  
**ONE MOBIKWIK SYSTEMS LIMITED**

CIN: L64201HR2008PLC053766

Registered Office: Unit No. 102, 1<sup>st</sup> Floor, Block-B, Pegasus One, Golf Course Road, Sector-53, Gurugram, Haryana-122003, India

Tel: +91 (124) 490-3344, Email ID: [cs@mobikwik.com](mailto:cs@mobikwik.com); Website: [www.mobikwik.com](http://www.mobikwik.com)

**POSTAL BALLOT NOTICE TO THE MEMBERS OF THE COMPANY**

NOTICE is hereby given pursuant to the provisions of Sections 110 and 108 and other applicable provisions, if any, of the Companies Act, 2013 ("the Act"), read with Rules 20 and 22 of the Companies (Management and Administration) Rules, 2014 ("the Rules"), the Securities and Exchange Board of India (Listing Obligations and Disclosure Requirements) Regulations, 2015 ("SEBI Listing Regulations") (including any statutory modification(s) or re-enactment(s) thereof for the time being in force), read with the General Circular No. 14/2020 dated 8th April, 2020, General Circular No. 17/2020 dated 13th April, 2020, General Circular No. 22/2020 dated 15th June, 2020, General Circular No. 33/2020 dated 28th September, 2020, General Circular No. 39/2020 dated 31st December, 2020, General Circular No. 10/2021 dated 23rd June, 2021, General Circular No. 20/2021 dated 8th December, 2021, General Circular No. 3/2022 dated 5th May, 2022, General Circular No. 11/2022 dated 28th December, 2022 General Circular No. 09/2023 dated 25th September, 2023, General Circular No. 09/2024 dated 19th September 2024 and General Circular No. 03/2025 dated 22nd September, 2025 issued by the Ministry of Corporate Affairs (hereinafter collectively referred to as "MCA Circulars"), relevant Circulars issued by SEBI in this regard (hereinafter collectively referred to as "SEBI Circulars") and the Secretarial Standard on General Meetings issued by the Institute of Company Secretaries of India ("SS-2"), the consent of the Members of One Mobikwik Systems Limited ("the Company") is being sought by way of Postal Ballot through remote e-voting process only ("remote e-voting") on the resolutions as set out in the Postal Ballot Notice dated June 02, 2026. The Postal Ballot Notice is available on the Company's website <https://www.mobikwik.com/ir/meetings/postal-ballot/FY2026-27> and on the website of the stock exchange where the equity shares of the company are listed i.e. BSE Limited ("BSE") [www.bseindia.com](http://www.bseindia.com) and National Stock Exchange of India Limited ("NSE") [www.nseindia.com](http://www.nseindia.com) and on the website of National Securities Depository Limited ("NSDL") at [www.evoting.nsdl.com](http://www.evoting.nsdl.com). In compliance with the aforesaid provisions and MCA Circulars, electronic copy of the Postal Ballot Notice ("the Notice") along with the Explanatory Statement have been sent through e-mail to all members who have registered their email IDs with the Depositories/Depository Participant(s)/Company/Registrar & Share Transfer Agent as on May 29, 2026 ("Cut-off date"). The following Special Businesses are proposed to be passed by the Members through postal ballot:

Sr. No.	Description of resolutions	Type of resolution
1	Approval for alteration in object clause of the Memorandum of Association of the Company	Special Resolution
2	Approval for sale and transfer of the Company's Lending Services Provider Business ("LSP Business") on slump sale basis to Mobikwik Distribution Services Private Limited (formerly known as Mobikwik Credit Private Limited) ("MDSPL"), a wholly owned subsidiary of the Company	Special Resolution
3	Variation in the objects / terms of utilisation of the Initial Public Offering ("IPO") proceeds and extension of time limit for utilisation of the IPO proceeds.	Special Resolution

All members are hereby informed that:

- Date of completion of dispatch of Notice is **June 02, 2026**.
- The Members should note that in terms of the General Circulars issued by MCA, no physical ballot form is being dispatched by the Company and the Members can cast their vote using remote e-voting facility only.
- Members holding equity shares as on the cut-off date are only entitled to cast their votes by remote e-voting facility, any person who is not a member as on the close of business hours of the cut-off date, should treat this notice for information purpose only. The Company has engaged the services of NSDL for providing remote e-voting facility to its members.
- The Members holding shares in physical form and whose email ids are not registered with the Company as on the cut-off date are requested to register their e-mail ids by following the steps mentioned in the Notice under the section "process for those members whose email ids are not registered".
- Members holding shares in dematerialized mode are requested to register/update their e-mail ID with the relevant Depository Participants with whom they maintain their demat account(s).
- The remote e-voting facility will be available, please refer the instruction mentioned in the Notice for the same.
- Pursuant to Rule 22(5) of the Rules, the Board of Directors of the Company have appointed Mr. Devesh Kumar Vasishth, Managing Partner and/ or Mr. Praveen Kumar, Partner of M/s. DPV & Associates LLP, Practicing Company Secretaries (Firm Registration No. L2021HR009500) as the Scrutinizer, for conducting the Postal Ballot remote e-voting process in a fair and transparent manner.
- The voting through Postal Ballot e-voting shall commence on **Wednesday, June 03, 2026 from 9.00 a.m. (IST)** and ends on **Thursday, July 02, 2026 at 5.00 p.m. (IST)**. The e-voting module shall be blocked thereafter and the voting shall not be allowed beyond **05.00 p.m. (IST)** on **Thursday, July 02, 2026**.
- Once the vote is cast on the resolutions, the member will not be allowed to change it subsequently or cast vote again.
- The results of the Postal Ballot/E-voting will be announced on or before **July 06, 2026** at the registered office of the Company and shall be communicated to BSE at [www.bseindia.com](http://www.bseindia.com) and NSE at [www.nseindia.com](http://www.nseindia.com) where the equity shares of the Company are listed and will also be displayed on the Company's website at <https://www.mobikwik.com/ir/meetings/postal-ballot/FY2026-27> and on the website of NSDL at [www.evoting.nsdl.com](http://www.evoting.nsdl.com).
- In case members have any queries regarding e-voting, they may refer the Frequently Asked Questions ("FAQs") for Shareholders and e-voting user manual for Shareholders available at the 'Download' section of [www.evoting.nsdl.com](http://www.evoting.nsdl.com) or call on no.: 022-4886 7000 or contact NSDL official, Ms. Pallavi Mhatre, AVP at their designated e-mail addresses: [evoting@nsdl.com](mailto:evoting@nsdl.com).

By Order of Board of Directors  
For One Mobikwik Systems Limited  
Sd/-  
Ankita Sharma  
Company Secretary

Place: Gurugram  
Date: June 2, 2026

फॉर्म संख्या 14 [सिनियम 33(2) देखें]  
रजि.ए./डी, दस्ता द्वारा, ऐसा न करने पर प्रकाशन द्वारा

**कार्यालय-वसूली अधिकाारी I / II**  
**ऋण वसूली न्यायाधिकरण चंडीगढ़ (डीआरटी 2)**  
पहली मंजिल, एनसीओ 33-34-35 लेकवर-17ए, चंडीगढ़  
(सीआरटी और वीसी मंजिल पर भी अतिरिक्त चक्रान्त आरंभित)

ऋण वसूली और दिवालियापन अधिनियम, 1993 की धारा 25 से 28 और आयाकर अधिनियम, 1961 की दूसरी अनुसूची के नियम 2 के तहत नोटिस  
आरसी/9/2026 19.05.2026

**यूनियन बैंक ऑफ इंडिया**  
**बनाम**  
**मैसर्स सरस्वती इंटरप्राइजेज**

सेवा में  
(सीडी 1) मैसर्स सरस्वती इंटरप्राइजेज, मुकेश कुमार यादव, छतर सिंह यादव, प्लॉट नंबर 369, गली नंबर 5बी, भूदत कॉलोनी, बल्लभगढ़, फरीदाबाद, हरियाणा  
(सीडी 2) श्री मुकेश कुमार यादव, पुत्र श्री उत्तर सिंह यादव, निवासी प्लॉट नंबर 508, ईस्ट चावला कॉलोनी, बल्लभगढ़, फरीदाबाद, हरियाणा इसके अलावा: मकान नंबर 197/2, गली नंबर 4, अहिलारा, बल्लभगढ़, फरीदाबाद, हरियाणा  
(सीडी 3) श्री अश्वनी कुमार पुत्र श्री जयन्ती प्रसाद मिश्रा, निवासी प्लॉट नंबर 508, ईस्ट चावला कॉलोनी, बल्लभगढ़, फरीदाबाद, हरियाणा, मकान नंबर 35, गली नंबर 2, रघुवीर कॉलोनी, बल्लभगढ़, फरीदाबाद, हरियाणा

यह सूचित किया जाता है कि ऋण वसूली न्यायाधिकरण चंडीगढ़ (डीआरटी 2) के पीठासीन अधिकारी द्वारा ओए/1740/2021 में पारित आदेशों के अनुसरण में जारी वसूली प्रमाण पत्र के अनुसार, ₹. 2469200.96 (लौबीस लाख उनहत्तर हजार दो सौ रुपये व छियानवे पैसे मात्र) की राशि, मुकदमे के लंबित रहने और 13.10.2021 से वसूली तक, मजिस्ट्रेट के ब्याज सहित, 8.55% मासिक चक्रवृद्धि ब्याज के साथ और 27005 रुपये (सत्ताईस हजार पांच रुपये मात्र) के खर्चे, आप पर (संयुक्त रूप से और अलग-अलग/सुपूण रूप से/सीमित रूप से) देय हो गई है।

(2) आपको नोटिस प्राप्त होने के 15 दिनों के भीतर उपरोक्त राशि का भुगतान करने का निर्देश दिया जाता है, ऐसा न करने पर उक्त वसूली बैंकों एवं वित्तीय संस्थानों के ऋण की वसूली अधिनियम, 1993 और उसके तहत नियमों के अनुसार की जाएगी।

(3) आपको एतद्वारा आदेश दिया जाता है कि आप शपथ पत्र पर सुनवाई की अगली तारीख को या उससे पहले अपनी संपत्ति का विवरण घोषित करें।

(4) आपको एतद्वारा आगे की कार्यवाही के लिए 14.08.2026 को पूर्वाह्न 10:30 बजे अधोहरताक्षरी के सम्मक्ष उपस्थित होने का आदेश दिया जाता है।

(5) पूर्वाह्न राशि के अलावा, आप निम्नलिखित का भुगतान करने के लिए भी उत्तरदायी होंगे:

(क) प्रमाण पत्र/निष्पादन कार्यवाही के इस नोटिस के तुरंत बाद शुरू होने वाली अवधि के लिए देय ऐसे ब्याज।

(ख) इस नोटिस एवं वारंट और अन्य प्रक्रियाओं और देय राशि की वसूली के लिए की गई अन्य सभी कार्यवाही की सेवा के संबंध में किए गए सभी लागत, शुल्क एवं व्यय।

मेरे हाथ और न्यायाधिकरण की मुहर के तहत, इस तिथि को दिया गया आदेश : 19.05.2026

वसूली अधिकारी  
ऋण वसूली न्यायाधिकरण, चंडीगढ़ (डीआरटी 2)

